

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 9348/2013

(Arising out of impugned final judgment and order dated 21/05/2013 in CRLP No. 68/2011 passed by the High Court Of Meghalaya)

M/S SESAMI CHEMICALS P.LTD.REP.BY DIRCTR Petitioner(s)

VERSUS

THE STATE OF MEGHALAYA & ORS. Respondent(s)

(with appln. (s) for stay and office report)

WITH

SLP(Crl) No. 5317/2014

(With appln.(s) for ex-parte stay and c/delay in filing slp and c/delay in refiling slp and Office Report)

Date : 14/08/2014 These petitions were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE J. CHELAMESWAR
HON'BLE MR. JUSTICE A.K. SIKRI

For Petitioner(s) Mr. Debjani Das P., Adv.
Ms. Anu Gupta ,Adv.

For Respondent(s) Ms. Madhurima Tatia ,Adv.
Mr. Ranjan Mukherjee, Adv.

UPON hearing the counsel the Court made the following
O R D E R

List the matters after four weeks, as prayed
for.

(DEEPAK MANSUKHANI)
COURT MASTER

(INDU BALA KAPUR)

Signature Not Verified
Digitally signed by
Deepak Mansukhani
Date: 2014.08.14
18:00:02 IST
Reason:

COURT MASTER